

:: CIRCULAR ::
No.RJ/24/2024

All the concerned learned Advocates / Litigants are hereby informed / intimated to make payment of outstanding Court Fees and / or to submit the original documents / certified copies of the documents in the matters already decided / disposed of, which were filed during the Covid-19 Pandemic period i.e. from 22-03-2020 to 07-01-2022, wherein either Court Fees has not been paid or insufficient Court Fees has been paid and / or original documents / certified copies of the documents are not filed, between 9.00 a.m. to 12.00 noon on office working days, in BB Section for Criminal side matters, in Decree Department for Civil side matters and in OJ Department for OJ side matters, within a period of 30 days from the date of this Circular, failing which, the outstanding Court Fees shall be recovered as arrears of land revenue and if the original document(s) is/are not filed, within a period of 30 days, no certified copies of the said document(s) shall be issued.

The list of all decided/disposed of matters which were filed during the Covid-19 Pandemic period, wherein either Court Fees has not been paid or insufficient Court Fees has been paid and / or original documents / certified copies of the documents are not filed, is annexed with this notice. As the list of the matters annexed with this notice is provisional and not updated, the learned Advocates / Litigants who have already made payment of outstanding Court Fees and / or submitted the original documents, they are requested to intimate the concerned Branch of the Judicial Department, as stated above.

Note:- All the learned Advocates / Litigants can pay the outstanding Court Fees in each decided/disposed of matters filed by them during the aforesaid period, through eCourt Portal available at <https://pay.ecourts.gov.in/epay/> and submit the copy of e-challan thereof or by affixing Court Fees stamps.

By order of the Hon'ble Chief Justice

Date: 30/05/2024


I/c.Registrar Judicial